

[To be published in the gazette of India, Extraordinary, part ii, Section 3, Sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)

Notification No. 49 / 2009-Customs (N.T.)

New Delhi, the 6th May, 2009.
16 Vaisakha, 1931 Saka.

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Commissioner of Customs, The Mall, Amritsar to act as a common adjudicating authority to exercise the powers and discharge the duties conferred or imposed on the Deputy/Assistant Commissioner of Customs, Inland Container Depot, Tughlakabad, New Delhi for the purpose of adjudicating the matters relating to Show Cause Notice pertaining to M/s Maya Enterprises, 196, Industrial Area, Phase - II, Chandigarh and another issued vide, F.No. 856)22)/LDH/2006/Pt-I12-15, dated the 5th January, 2009, by the Additional Director General, Directorate of Revenue Intelligence, 6th Floor, Paryavaran Bhawan, C.G.O.Complex, Lodhi Road, New Delhi.

[F.No. 437/19/2009-Cus.IV]

Sd/-
(M.M.Parthiban)
Director (Customs) to the Government of India